

[Shri P. C. Sethi]

**Annual Report of Industrial Finance Corporation of India and Notifications under Central Excise Rules, 1944**

SHRI P. C. SETHI : Sir, I beg to lay on the Table :

- (1) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1969, along with the Statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948. [*Placed in Library. See No. LT-2272/69.*]
- (2) A copy each of the following Notifications issued under the Central Excise Rules, 1944 :-
  - (i) G. S. R. 2291 (Hindi version) published in Gazette of India dated the 27th September, 1969 together with an explanatory memorandum.
  - (ii) G. S. R. 2636 (Hindi version) and G. S. R. 2638 (English version) published in Gazette of India dated the 15th November, 1969 together with an explanatory memorandum.
  - (iii) G. S. R. 2261, 2262 and 2263 (Hindi and English versions) published in Gazette of India dated the 22nd November, 1969 together with an explanatory memorandum. [*Placed in Library. See No. LT-2273/69.*]
- (3) A copy of Notification No. G.S.R. 2698 (Hindi and English versions) published in Gazette of India dated the 29th November, 1969 making certain amendments to the Tax Credit Certificate (Excise Duty on Excess Clearance) Scheme, 1965, under sub-section (4) of section 280ZE of the Income-tax Act, 1961. [*Placed in Library. See No. LT-2274/69.*]

12.53 hrs.

**DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 1969-70**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE : (SHRI P. C. SETHI) : Sir, I present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1969-70.

**DEMANDS FOR SUPPLEMENTARY GRANTS (MANIPUR), 1969-70**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : Sir, I present a statement showing Supplementary Demands for Grants in respect of Union territory of Manipur for 1969-70.

12.53½ hrs.

**Re. ALLEGATIONS OF PRESSURISATION OF MEMBERS OF BIHAR LEGISLATURE BY CERTAIN MINISTERS—Contd.**

DR. RAM SUBHAG SINGH : Sir, you have passed an order that nobody should meet you in your Chamber. Now it is not possible for us to see you in your Chamber when we receive such telegrams and telephonic information. When motions are submitted to you, you say that as it was submitted to you just then, you could not take note of them. Where to submit them is precisely what we would like to know.

MR. SPEAKER : All the motions should not come to me directly. They should come through the regular channel.

DR. RAM SUBHAG SINGH : The regular channel was open. That was the procedure of the House all the time, and we used to use the regular channel. You have now closed that regular channel ; therefore, it will have to be submitted here or will have to be sent through a chaprassi or otherwise. Now, this telegram is a serious matter. Five members, Sarvashri Baidyanath Mehta, Mahabir Chaudhary,

Sahdeo Mahto, Ramanand Yadav and Dumarlal Baitha, have written ; they have sent this telegram.

**अध्यक्ष महोदय :** मैंने अपनी रूलिंग दे दी है ।

**डा० राम सुभग सिंह :** रूलिंग दी है । तो उस सम्बन्ध में उस रूलिंग को हम चाहते हैं कि कायदे के मुताबिक सारा काम हो । पहले सारे मामले स्पीकर को दिए जाने थे और स्पीकर या तो वज्री रिजेक्ट कर देते थे मेम्बर के सामने या प्रागे उस पर कार्यवाही होती थी । मगर अब तो वहां जाने की इजाजत नहीं है...

**अध्यक्ष महोदय :** कहां ? किसने मना किया है ?

**डा० राम सुभग सिंह :** घापने ने यहां एनाउंस किया है कि चैम्बर में जाने की इजाजत नहीं है...

**अध्यक्ष महोदय :** नहीं यह बात नहीं है मेरा मतलब यह है कि अंध घंटे पहले अगर कोई चीज आप लायेंगे तो आखिर यह भी तो सोचना चाहिए कुछ समय भी तो होना चाहिए । इसका मतलब यह तो नहीं है कि यहाँ यह चीज हमें हँड ओवर करें ।

**DR. RAM SUBHAG SINGH :** The Ministers are flying by 'planes and they are creating difficulties for the State Government and State Assembly. This is precisely the matter. The Ministers went to Patna to purchase the Members. This is my definite charge. (Interruption)

**SHRI ABDUL GHANI DAR (Gurgaon):** Sir, the other day, the Minister of State for Finance, Shri P.C. Sethi, made it clear in the House that Mr. Bakshi met him in regard to the bank nationalisation and you said, on behalf of Mr. Bakshi, that there was nothing ... (Interruptions)

**MR. SPEAKER :** No more question.

**SHRI S. M. BANERJEE (Kanpur):** Just a minute.

**MR. SPEAKER :** I have not allowed him. (Interruptions)

**SHRI S. M. BANERJEE :** Regarding the strike of L.I.C. field officers you may kindly ask the Minister concerned to make a statement. The strike is going to take place... (Interruptions)

**MR. SPEAKER :** Order, order ; I have not allowed him.

**श्री स० मो० बंनर्जी :** मैंने आपको लिख कर दिया है । कार्लिंग अटेंशन दिया है...

**SHRI ABDUL GHANI DAR :** Kindly listen to me. You are the custodian of the House ; you protect our rights.

**MR. SPEAKER :** I am the custodian of the House. But you do not allow me to function.

**SHRI ABDUL GHANI DAR :** Either Mr. P. C. Sethi is right or Mr. Bakshi is right. (Interruptions)

**अध्यक्ष महोदय :** हर कोई अपनी जगह खड़ा होकर बोल रहा है अपनी अपनी चला रहा है, यही डेमोक्रेसी का हाना है तो कैसे चलेगा ?

**श्री राम कृष्ण गुप्त (हिसार) :** यह हालत तो आपकी गवर्नमेंट कर रही है ।

**श्री शिव नारायण :** जब आपने श्री दार को बुलाया तो उनका हक है कहने का ।

**MR. SPEAKER :** I thought he was on a point of order.

**SHRI ABDUL GHANI DAR :** We should know the truth, whether Mr. P. C. Sethi is right or Mr. Bakshi is right. (Interruptions)